

ORDER SHEET FOR MAGISTRATE'S RECORDS
DISTRICT: LAKHIMPUR

IN THE COURT OF ADDL. C.J.M
G.R No. 1597/17

Versus

Serial No. of Orders	Date	Order	Signature
	<u>31.03.2021</u>	<p>Both the accused are present.</p> <p>One witness Md. Ainul Haque is present. He has produced his ADHAR card in support of his identity. Accordingly, he is examined, cross-examined and discharged as PW1.</p> <p>Perusal of the evidence deposed by PW1 shows that he has not deposed any incriminating materials against the accused. Also, as per PW1, he is not interested to proceed with this case as the dispute involved is settled amicably. It is to be noted here that PW1 is the only alleged victim of this case. Under such circumstances, I am of the opinion that no fruitful purpose will be served by proceeding with further evidence as the lacuna created in prosecution's case cannot be fulfilled by examining other witnesses.</p> <p>Heard learned A.P.P who submitted that the prosecution evidence may be closed. Perused the C.R.</p> <p>In view of the above, prosecution evidence is closed.</p> <p>Finding no incriminating materials against the accused persons, their examination u/s 313 of CrPC is dispensed with.</p> <p>Defence declined to adduce any evidence.</p> <p>Heard arguments of both sides.</p> <p>Judgment is delivered in the open court by reading out the operative part. Judgment is written in separate sheets and tagged with the</p>	

		<p>case record.</p> <p>It is held that the witness examined by prosecution has failed to prove that accused Md. Jahur Ali and Musstt. Asma Begum have committed the offences punishable under section 294/506 of I.P.C as alleged, and as such, the above named accused persons are acquitted of the charges under section 294/506 of I.P.C and they be set at liberty forthwith.</p> <p>The bail bond of the above named accused shall remain in force for another six months from today.</p> <p>Case is disposed of on contest.</p>	<p>Sd/- (Sri F.U. Choudhury) Addl. CJM, Lakhimpur</p>
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NOTE - This form should be written up in English whenever possible (Sec. Vol. I, Chapter-III, Rue 22).